### **COURT-I**

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

# APPEAL NO. 276 OF 2016 & IA NO. 568 OF 2016

Dated: 12<sup>th</sup> September, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

### In the matter of:

NSL Sugars Ltd. & Anr. .... Appellant(s)

Vs.

Karnataka Electricity Regulatory Commission & Ors. .... Respondent(s)

Counsel for the Appellant(s) : Mr. M. G. Ramachandran

Ms. Ranjitha Ramachandran

Ms. Poorva Saigal Mr. Shubham Arya

Counsel for the Respondent(s) : Ms. Pratiksha Mishra for R-2, 3, 5 & 6

### <u>ORDER</u>

Learned counsel for the appellant seeks two weeks time to file rejoinder. He may file the same on or before 27.09.2017 after serving copy on the other side.

List the matter on <u>31.10.2017.</u> Interim order to continue until further orders.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson